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WP-29043-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 26th OF AUGUST, 2025

WRIT PETITION No. 29043 of 2025

MS RAJPUT TRADERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Abhishek Pandey - Advocate for Petitioner.

Shri Swapnil Ganguly - Deputy Advocate General for Respondents/State.

Shri Manoj Kushwaha - Advocate for Respondent No.3.
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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Petitioner has filed the subject petition contending that petitioner was the highest bidder in the tender for award of vehicle parking recovery work and despite the highest bidder, contract has not been awarded to the petitioner.

Learned counsel for the respondent submits that on 11.07.2025, the competent authority has decided to cancel the tender for the reason that a very low bid was received as against the reserved price.

Copy of communication dated 11.07.2025 is produced in Court. Same is taken on record.



In view of the fact that respondents have already canceled the tender and no relief can be granted to the petitioner.

Petition is accordingly dismissed.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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